

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

CP 77/2002 (OA 353/2002)

DATE OF ORDER : 23.10.2002

R.G. Gupta son of Shri M.L. Gupta, age 45 years, Ex. Meteorologist Grade-T, Meteorological Centre Budhsinghpura, Sanganer, resident of 73/172, Mansarovar, Jaipur.

....Applicant.

VERSUS

Shri R.R. Kelkar, Director General of Meteorology, Mausam Bhawan, Lodi Road, New Delhi.

....Respondents.

Mr. A.L. Verma, Counsel for the applicant.

CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Contempt Petition has been filed for alleged disobedience of the order dated 11.9.2002 passed by this Tribunal in OA No. 353/2002.

2. Heard the learned counsel for the applicant. The contention of the learned counsel for the applicant is that although the respondents in pursuance to the order of the Tribunal has passed a speaking order dated 23.9.2002 (Annexure CP-2). This is not a speaking order as such and, therefore, he has come before this Tribunal for appropriate action against the respondents for wilful disobedience of the order of the Tribunal.

3. We have perused the speaking order dated 23.9.2002 as also the order of the Tribunal dated 11.9.2002. We are of the considered view that the action of the respondents cannot be said to be wilful disobedience of the order of this Tribunal. If the applicant was not satisfied with the speaking order, he should ~~have~~ avail other remedy. In the circumstances, this Contempt Petition is not maintainable and, therefore, dismissed at the admission stage.

(M.L. CHAUHAN)
MEMBER (J)

(H.O. GUPTA)
MEMBER (A)